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Gujarat Repealing Act, 2004

19 of 2004

[17th June, 2004]

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SCHEDULE 1:- <u>SCHEDULE 1</u>

Gujarat Repealing Act, 2004

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An Act to repeal certain Acts. Whereas it is expedient to repeal certain obsolete Acts, it is hereby enacted in the fifty-fifth year of the Republic of India as follows:

1. Short Title :-

This Act may be called the Gujarat Repealing Act, 2004.

2. Definition :-

In this Act, unless the context otherwise requires, "Land Tenure Abolition Act" means an Act specified in Part I of the Schedule.

3. Repeal of certain Acts :-

The Acts specified in the Schedule are hereby repealed.

4. Savings:

- (1) Notwithstanding the repeal of Land Tenure Abolition Act (hereinafter in this sub-section and sub-sec. (2) referred to as "the said Act") by Sec. 3, -
- (a) land made liable to payment of land revenue in accordance with the Bombay Land Revenue Code, 1879 (Bom. V of 1879) and the rules made thereunder by the said Act shall continue to be so liable, and

- (b) the liability to pay land revenue levied under the said Code imposed on the holder of land by the said Act shall continue.
- (2) The repeal of the said Act by Sec. 3 shall not affect -
- (a) any restriction imposed by the said Act on transfer of land; or
- (b) the application of the provisions of the BOMBAY TENANCY AND AGRICULTURAL LANDS ACT, 1948 (Bom. LXVII of 1948) oas the case may be, the Bombay Tenancy and Agricultural Lands (Vidarbha Region and Kutch Area) Act, 1958 (Bom. XCIX of 1958) to any land or the relationship between holder of land or, as the case may be, landlord and his tenant made by the said Act.
- (3) Without prejudice to the provisions contained in sub-sees. (1) and (2) and subject thereto, Secti. 7 of the Bombay General Clauses Act, 1904 (Bom. 1 of 1904) shall apply in relation to the repeal of the Acts specified in the Schedule as if the Act had been an enactment within the meaning of the said Sec. 7.

SCHEDULE 1

[See Sec. 3]
SCHEDULE

[See Sec. 3]

PART I

Year	No.	Short title of the Act
1	2	3
1949	Bom. LXII	The Bombay Taluqdari Tenure Abolition Act, 1949.
1951	Saurashtra	The Saurashtra Barkhali Abolition Act, 1951.
	XXVI	
1953	Bom. XLV	The Bombay Merged Territories (Baroda Mul Giras
		Tenure Abolition) Act, 1953.

PART II

Year	No.	Short title of the Act
1	2	3
1901	Bom. VI	The Bombay Land Revenue Code
		(Amendment) Act, 1901
1913	Bom. IV	The Bombay Land Revenue Code
		(Amendment) Act, 1913
1947	Bom. XLV	The Bombay Land Revenue Code
		(Amendment) Act, 1947
1040	D \/////	The Developed Develope Code

1948	Bom. XXXV	Ine Bombay Land Kevenue Code
1050		(Amendment) Act, 1948
1950	Bom. VI	The Bombay Land Revenue Code
		(Amendment) Act, 1950
1950		The Bombay Land Revenue Code
	XXXIII	(Amendment) Act, 1950
1950	Bom. LX	The Bombay Land Revenue Code
		(Amendment) Act, 1953
1953	Bom. VII	The Bombay Land Revenue Code
		(Amendment) Act, 1953
1955	Bom. XIV	The Bombay Land Revenue Code
		(Amendment) Act, 1955
1956	Bom.	The Bombay Land Revenue Code
	XXVIII	(Amendment) Act, 1956
1956	Bom. XLV	The Bombay Land Revenue Code
		(Amendment) Act, 1956
1959	Bom. XLI	The Bombay Land Revenue Code
		(Amendment Act, 1959
1960	Bom. Ill	The Bombay Land Revenue Code
		(Amendment) Act, 1960
1965	Guj. 35	The Bombay Land Revenue (Extension to
		Kutch Area and Amendment) Act, 1960.
1972	Guj. 25	The Bombay Land Revenue and the Gujarat
		Panchayats and Education Cess
		(Amendment) Act, 1972.
1976	Guj. 26	The Bombay Land Revenue (Gujarat
		Amendment) Act, 1976.
1977	Guj. 25	The Bombay Land Revenue (Gujarat
		Amendment) Act 1977.
1980	Guj. 3	The Bombay Land Revenue (Gujarat
		Amendment) Act, 1980.
1980	Guj. 37	The Bombay Land Revenue (Gujarat Second
		Amendment), Act, 1980.
1981	Guj. 2	The Bombay Land Revenue (Gujarat
		Amendment and Validation) Act, 1981.
1981	Guj. 24	The Bombay Land Revenue (Gujarat
		Amendment) Act, 1981.
1982	Guj. 8	The Bombay Land Revenue Code and Land
		Tenure Abolition Laws (Gujarat Amendment)
		Act, 1982.
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PART III

Year	No.	Short title of the Act
1	2	3
1957	Bom. I	The Sir Chinubhai Madhavlal Ranchhodlal Baronetcy
		(Repealing) Act, 1956.
1957	Bom. IV	The Royal Family (Baroda) Trust Fund (Repealing) Act,
		1956.
1967	Bom. XXXVI	The Sir Sassoon Jacob David Baronetcy (Repealing) Act,
		1957.
1000	Davis IV	The Circ Commission bloom bloom Demonstrate (Demonstrate
1960	lBom. IX	The Sir Currimbhov Ebrahim Baronetcy (Repeal and

11-500		on our money = 5. a.m. = 5. a.
		Distribution of Trust Properties) Act, 1959.
1961	Guj.X	The Bhavnagar Mercantile Disputes Settlement Rules
		(Repealing and Consequential Provisions) Act, 1961.
1964	Guj. 15	The Gujarat Commissioners (Abolition of Office) Act,
		1964.

PART IV

Year	No.	Short title of the Act.
1	2	3
1968	Guj. 4	The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1968.
1969	Guj. 16	The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1969.
1974	Guj. 2	The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1972.
1976	Presi. Act No. 43	The Gujarat Agricultural Lands Ceiling (Amendment) Act, 1976.